

THE  
PARLIAMENTARY DEBATES  
(Part II—Proceedings other than Questions and Answers)  
OFFICIAL REPORT

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HOUSE OF THE PEOPLE  
Wednesday, 5th August, 1953

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*The House met at a Quarter Past  
Eight of the Clock*

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS  
(See Part I)

9-15 A.M.

POINT OF ORDER

Shri Frank Anthony (Nominated—Anglo-Indians): Sir, may I rise to a point of order?

Mr. Deputy-Speaker: No. The business of the House is not allowed to be interrupted by anything else, unless I have been given previous notice of it. There can be no point of order between what has happened already and what is going to happen.

Shri Frank Anthony: Is it not the right of a Member to rise to a point of order at any time? Rule 291 is very clear on this point.

Mr. Deputy-Speaker: A point of order must relate to a particular matter. One matter is over, and the other matter is yet to be taken up. Where is the point of order then? In a vacuum?

Shri Frank Anthony: Will the Chair please listen to me?

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Mr. Deputy-Speaker: I have heard the hon. Member.

Shri Frank Anthony: Is it in order, without allowing any Member to formulate his point of order, to divine his thoughts?

Mr. Deputy-Speaker: There is no point of order in a vacuum. There must be something with respect to which a point of order can be raised, some proceedings of the House, such as questions or other business. After one item is over, and before the next item is taken up, where is the point of order? I would not allow the hon. Member to raise the point of order. The hon. Member may kindly tell me, under what rule, he is raising this point of order.

Shri Frank Anthony: Under rule 291, is it not the basic right of any hon. Member to raise a point of order, at any time?

Mr. Deputy-Speaker: No. That is my ruling. A point of order arises only with respect to a matter which is current, which is being looked into or being debated on the floor of the House. There cannot be a point of order on a matter which has concluded, or on a matter which is yet to begin. Therefore, there is no point of order.

Shri Frank Anthony: May I state my point of order, Sir?

Mr. Deputy-Speaker: No. I would not allow the hon. Member to intervene.